

Case No. 390/17  
Hari Nagar

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.


All accused persons not produced from JC (on bail in this case).

**Court is convened through VC (CISCO Webex).**

File perused.

Let production warrants be issued qua the accused persons for

08.10.2020.

  
(Babita Puriya)  
MM-06/W/Delhi  
25.09.2020

FIR No. 1449/15  
PS Hari Nagar  
New No. 68581/16

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ld. APP for the State through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 30.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

FIR No. 229/12  
PS **MUNDKA**  
New No. 61839/16

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 30.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

  
(Babita Punliya)  
MM-06/W/Delhi  
25.09.2020

FIR No. 482/18  
PS Hari Nagar  
New No. 7882/19

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ld. APP for the State through VC.

Accused not produced from JC (on bail in this case).

**Court is convened through VC (CISCO Webex).**

Jail Superintendent is directed to produce the accused on

08.10.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

FIR No. 468/17  
PS Hari Nagar  
New No. 6100/19

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that statement of brother of deceased has already been recorded.

Put up for consideration on 30.01.2021.

JO to join the proceedings on the said date.



(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

FIR No. 606/18  
PS Hari Nagar

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Put up for argument on the point of charge on 30.01.2021.



(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

FIR No. 96/18  
PS MUNDKA  
New No. 7499/18

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

**Court is convened through VC (CISCO Webex).**

File perused.

Process could not be issued due to lock-down.

Previous order be complied with afresh for 30.01.2021.

  
(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

FIR No. 546/18  
PS MUNDKA  
New No. 5584/19

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ld. APP for the State through VC.

**Court is convened through VC (CISCO Webex).**

File perused.

Process could not be issued due to lock-down.

Previous order be complied with afresh for 30.01.2021.



(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020



FIR No. 395/12  
PS Hari Nagar  
New No. 6674/18

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ld. APP for the State through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Put up for arguments on the point of charge on 29.01.2021.

  
(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

C.C. No. 4417/18  
PS MUNDKA

25.09.2020


Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: None for complainant.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up for the same on 30.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

FIR No. 34/10  
PS **MUNDKA**  
New No. 69555/16

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for the State through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 30.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

C.C. No. 8100/16  
PS Hari Nagar

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Complainant not produced from JC.

None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Jail Superintendent is directed to produce the complainant on

08.10.2020.



(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

FIR No. 26/2020  
PS **MUNDKA**  
New No. 1920/20

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

**Court is convened through VC (CISCO Webex).**

File perused.

Process could not be issued due to lock-down.

Previous order be complied with afresh for 30.01.2021.



(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

C.C. No. 6665/19  
PS Hari Nagar

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up for the same on 30.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

E-FIR No. 37519/19  
PS Hari Nagar  
New No. 3033/20

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ld. APP for the State through VC.

Accused not produced from JC.

**Court is convened through VC (CISCO Webex).**

File perused.

Jail Superintendent is directed to produce the accused on  
08.10.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

FIR No. 10/12  
PS Hari Nagar  
New No. 5734/18

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

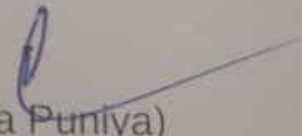
Present : Ld. APP for the State through VC.

None for accused persons.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 30.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020



FIR No. 314/19  
PS **MUNDKA**  
New No. 8654/19

25.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.


Present : Ld. APP for the State through VC.

None for accused Vipin.

Rest accused persons not produced from JC.

**Court is convened through VC (CISCO Webex).**

Jail Superintendent is directed to produce the accused persons on 08.10.2020.

  
(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020

C.C. No. 345/2020  
PS Hari Nagar

25.09.2020

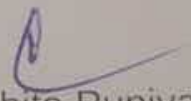
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

**Court is convened through VC (CISCO Webex).**

File perused.

Put up for arguments on the application u/s 156(3) Cr.P.C. on  
30.01.2021.

  
(Babita Puniya)  
MM-06/W/Delhi  
25.09.2020